

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
WESTERN BENCH, PUNE

ORIGINAL APPLICATION NO: 59/2023 (WZ)

(Earlier Original Application No.589/2022)
ON THE FILE OF PRINCIPAL BENCH, NEW DELHI

Brahmanand Tiwari

APPLICANT

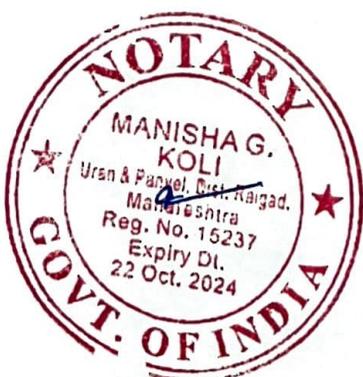
Vs.

State of Maharashtra and others
RESPONDENTS

**REPLY ON BEHALF OF THE AUTHORIZED
SIGNATORY OF RESPONDENT NO: 6 (RESPONDENT
HEREIN) IN COMPLIANCE OF ORDER PASSED BY
HON'BLE PRINCIPAL BENCH OF THE TRIBUNAL
DATED 16.9.2022.**

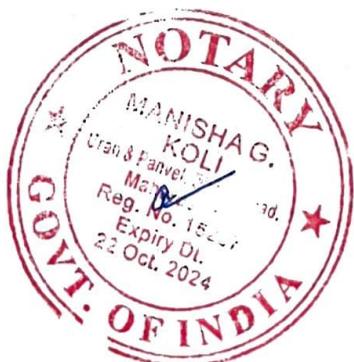
I, Mr. Neti Subrahmanyam, Age: years, Occupation:
Service, Having its office address at: Sai Hira, Survey No. 93,
Mundhwa, Pune, the Authorised Signatory of the Respondent No.
6 herein, viz., Deepak Fertilisers And Petrochemicals Corporation
Limited, having its factory establishment at Taloja MIDC
Industrial Estate, District Raigad, do hereby state on solemn
affirmation, as under:

- 1) This Respondent submits that the present application has
been initiated suo moto based on a letter petition received



on email by Hon'ble Principal Bench of the Tribunal from Mr. Brahmanand Tiwari, Editor-in-chief and Senior journalist. The same has been registered as an Original Application. In pursuance of the same, the Tribunal was further pleased to constitute a Joint Committee to verify the factual position and submit its report. with directions to meet, undertake and visits to the site, further to look into the grievances of the Applicant, associate the Applicant and representatives of the concerned Project Proponent and verify the factual position and submit its report.

- 2) This Respondent submits that the tribunal had also directed that, in the event Joint Committee observes any violation to Consent Condition/Environmental Norms, a copy of such report was to be forwarded to the Project Proponent so as to enable the Project proponent to comply with the recommendations of the Joint Committee or file any objections. Further, the Statutory Authorities were to take appropriate remedial action by giving notice and hearing to the Project Proponent and by follow due process of law, in accordance with the statutory provisions for remedial action of prevention, control and abatement of pollution/ degradation and for protection and improvement of environment.

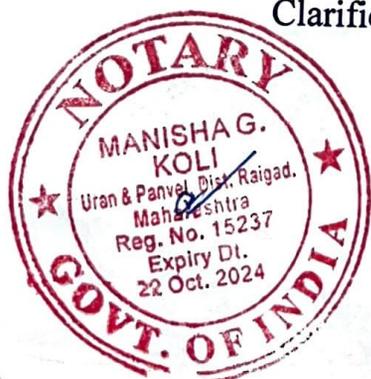


- 3) This Respondent submits that the complaint letter filed by the Applicant is based on incorrect facts and assumptions. The contents thereof are denied by this Respondent. The Applicant is put to a strict proof thereof.
- 4) This Respondent submit that the said Joint Committee, constituted as per the order of the Hon'ble Tribunal on 21st November, 2022, had conducted a Joint-Inspection cum monitoring on 7th December, 2022 and 8th December, 2022, where this Respondent provided them access to the Site and Plant and also to the various documents, as per the requisition of the committee. The Respondent submits that the Respondent has two units at Taloja, viz., one Deepak Fertilisers and Petrochemicals Corporation Limited (for the sake of brevity hereinafter called as 'DFPCL') and Smartchem Technologies Limited, presently known as Mahadhan AgriTech Limited from 20.04.2023 (for the sake of brevity hereinafter called as 'MAL'). MAL is a 100% subsidiary of DFPCL.
- 5) This Respondent submits that the DFPCL, along with its subsidiaries is a leading Manufacturer of Industrial Chemicals and caters to Sectors, such as Pharmaceuticals, Drugs and Dye Intermedia, Refining of precious metals, Defence, Textiles, Fertilizers, mining, power sector



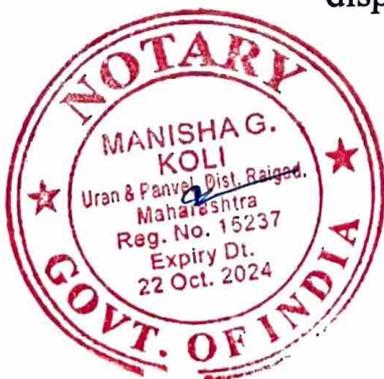
amongst others and contributes to savings of Foreign exchange. The DFPCL is a leading manufacturer of Nitric Acid, Iso Propyl Alcohol (IPA), food grade Liquid Carbon Dioxide and Methanol. Further, the Respondent submits that DFPCL also imports and supplies Ammonia, IPA to cater to the domestic requirements.

- 6) This Respondent submits that the DFPCL, being a company with above 40 years of establishment it complies with all the statutory norms of the country, as a regular renewal of statutory licenses, the MPCB has granted Conditional Consent to its Unit at Taloja on 3rd January, 2023, which is valid upto 31st March, 2026.
- 7) This Respondent submits that the respondent is conducting the Units as per the Consent granted by MPCB. The Respondent has provided effluent treatment plant of the design capacity 4800 CMD comprising of process waste collection tank, reaction tank -1, Clarifier flocculator, Collection Tank (IPA Effluent), Aeration Tank (IPA Effluent), Clarifier (IPA Effluent), Reaction Tank-IIA Ammonia Stripper-1 Collection Tank, Reaction Tank-II, Denitrification Tank (Stage-1), Clarifier, Denitrification Tank (Stage-II), Clarifier Denitrification Tank (Stage-II), Clarifier, Dissolved Air Floatation (DAF), Final Polishing



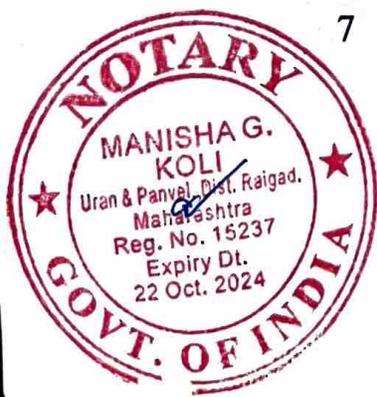
Tank. The Respondent further, submits that the Respondent has provided positive discharge with strainer, also installed online monitoring system for the parameters pH, TSS, COD, BOD, Ammonical Nitrogen, Fluorides at the outlet of the ETP and connected to the server. In addition to it the Respondent has provided auto sampler and 3-way valve system. Further, the treated industrial effluent is discharged to CETP for further combined treatment.

- 8) This Respondent submits that DFPCL unit has four boilers based on natural Gas as a fuel with individual stacks. It also has Methanol Primary Reformer and Heat Recovery Steam Generator. Along with it, a Scrubber to Weak Nitric Acid Plant-3 is provided.
- 9) This Respondent submits that the waste generated in the form of spent Catalyst, KMNO₄ Sludge/ Process Residue, spent Platinum Rhodium Catalyst, spent/ used Denox Catalyst spent m exchange resin, etc. from DFPCL are disposed through a disposal pathway as per consent, which is a common facility i.e., Mumbai Waste Management Ltd, and authorized parties. The Respondent further submits that the Respondent regularly submit the details of such disposed waste through the online module. The Respondent



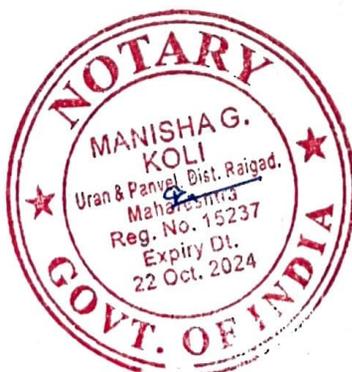
further submits that Spent Platinum Rhodium catalyst is recycled with the manufacturer for 100 % recovery.

- 10) This Respondent submit that the MPCB has granted Consent to MAL on 7th December, 2022 which is valid upto 31st March, 2026 which is engaged in the production of Fertilizers and petrochemicals products, Ammonia, Weak Nitric acid (3 Plants), Technical grade ammonium nitrate and Ammonium Nitrate Melt, Multiple grade NPK fertilizer, Calcium Phosphate, Hydrogen & CO₂ gas, Gas based captive power plant of capacity 9 MW.
- 11) This Respondent submits that the MAL unit has boilers based on Coal as a fuel with individual stacks and Electrostatic Precipitator (ESP) is provided as pollution control device. The Respondent further submits that MAL also has Ammonia Primary Reformer and Ammonia Storage Fare based on Natural Gas as fuel. Additionally, the Respondent has provided stack of about 84 m height to AN Prilling Tower as per consent condition and Further, the Respondent has provided Scrubbers attached to NPK process-1, NPK process-2, WNA Plant 1,2, &3 respectively.
- 12) The Respondent submits that the respondent's Industry has 7 Online Continuous emission monitoring systems



(OCEMS) as per OCEMS guidelines issued by CPCB , New Delhi, at the major process stacks of NPK train 1, NPK train 2, ANP plant, AN plant, coal fired boiler (36 &70 TPH), TAN Prilling tower. Further, the Respondent submits that the average pollutant emission results of the said stacks for the period of September 2022 to November 2022 are well within limits.

- 13) This Respondent submits that the Committee had monitored the stack emission and had found to be the same in compliance with the prescribed MPCB Standards, except the particulate matter emission from Boiler D and HRSG-2 stacks.
- 14) This Respondent submits that the respondent has provided three Continuous Ambient Air Quality Monitoring Stations (CAAQMS), which are located near Main Gate, near ETP Plant and near MPK Plant. The Committee observed that the Ambient Air Quality inside the Plant premises is in compliance with National Ambient Air Quality Standards. The Respondent submits that the Committee further observed and recorded its findings in the report, which are well within the prescribed and consented limits.

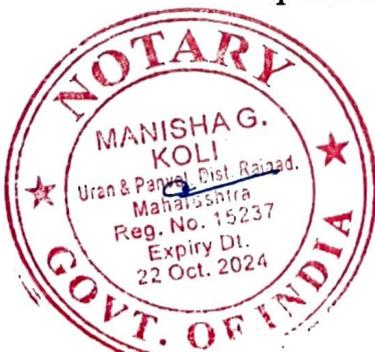


- 15) This Respondent submits that The Committee observed that the combined water consumption by the industry for the year, 2021-22, (considering all the 3 consents) is 14,125 CMD, which is 66% of the total Consented Water allocation by MIDC. Further, The water consumption data collected from the Industry for the period April' 2022 to October' 2022, Water consumed by the industry is 11,716.34 CMD, i.e. 55 % of the consented quantity allocated by MIDC.
- 16) This Respondent submits that the respondent has provided 1 common ETPs, i.e., ETP at MAL Plot Nos K-1K-1 (Part), K-1 (Part-2), MIDC Taloja with designed capacity of 4800 CMD, to treat the generated effluent within its premises, the treated effluent is then sent to Taloja CETP for further treatment and disposal. It is further submitted that the effluent discharged by the Respondent is within the MPCB prescribed standards, this is based on the treated effluent quality of the ETPs, considering the monthly effluent analysis carried out by MOEF&CC approved laboratory, OCEMS data of ETP outlets, and the grab sample collected by the joint committee. Further, The Respondent is in compliance with the MPCB consent conditions. However, higher concentration of total Nitrogen was observed in the grab sample collected by the joint committee, wherein against the norm of 75 mg/l, the concentration in the grab



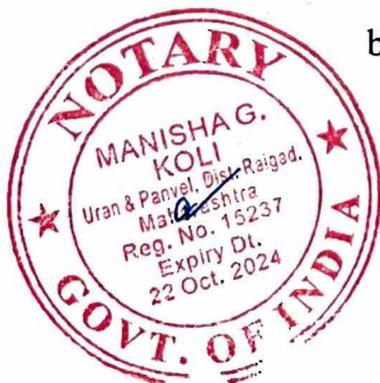
sample was found to be 96.6 mg/l. After verification it was found that ETP outlet got swapped with ETP inlet results, hence, considering that as typographical error the ETP outlet samples are well within the limits prescribed by the MPCB authorities. The Respondent submits that the company generates various kinds of hazardous wastes, viz., used/spent oil, waste/residue containing oil, used oil filter, etc. The joint committee team collected the Consent to Operate, Annual Environmental statement and Form-4 with reference to Hazardous Waste Management Rules, 2016, the team found that the hazardous waste generation of the Respondent is within the consented maximum generation quantity, the disposal of the hazardous waste was found to be in compliance with the Hazardous Waste Management Rules, 2016.

- 17) This Respondent submits that, based on the analysis of Form 3 Hazardous Waste manifests & CTOs submitted by the Respondent, it was observed that the Respondent is in compliance with the provision of consent to operate granted to it by MPCB, with respect to the generation and utilization/disposal of Hazardous waste.
- 18) This Respondent submits that the Project was earlier also inspected by IRO, MOEFF and CC on 25th June, 2013 and



28th December, 2016. This Respondent had submitted that the Respondent had made compliance of those observations in the said report. The project was, once again, inspected on 7th December, 2022. The Respondent submits that the Committee has made the following observations and remarks.

- i. The Committee had observed that there are ornamental and aesthetic green lawn and suggested the Company should consider gap plantation inside and along the boundary, in consultation with Botanist and Forest Departments. The Committee further observed that the size of the Hazardous Waste Storage Yard constructed near the generation point was not compatible with the quantity of generation and some material had stored on the road. It was suggested to augment the storage capacity of Hazardous Waste and other material and it was suggested that the Project Proponent should consider storage of all Hazardous Wastes in common facility instead of storage in point of generation in concerned Plant Shed and further, suggested to be more vigilant.
- ii. The Committee observed that Rain Harvesting has been provided for 2 buildings and collected water is

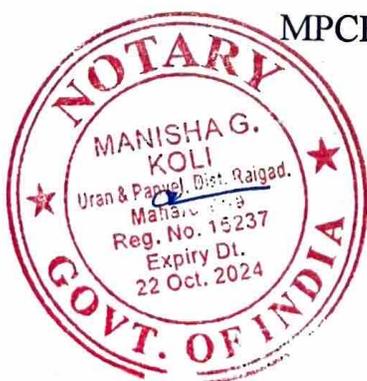


being used for cooling tower water make up. It was suggested that a Tank or a Pond be established for collecting and using storm water instead of discharging it outside. Moreover, they have suggested that there is storage of material on internal road in factory and the same should be free from obstruction.

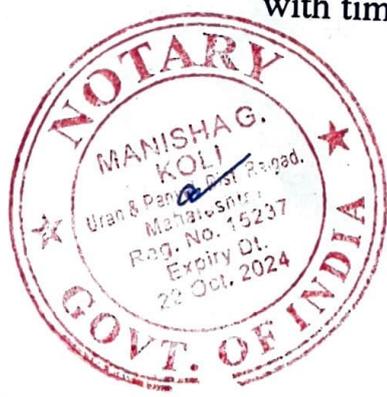
- iii. The Committee also observed that the work zone area quality is within the permissible limit, as per the Factories Act. Further it was observed that the Project Proponent regularly conducts health check of its employees and is following the relevant provisions of Factories Act to that effect.

19) The Joint Committee also gave following recommendations::

- a. The industry to explore effluent source reduction practices of nitrogen and phosphorus streams. Also, to carry-out adequacy assessment report of the ETP through a reputed Govt. institute/Govt. Engineering College and accordingly augment the unit operations/unit processes of ETP so as to achieve the MPCB prescribed discharge standards for TKN.

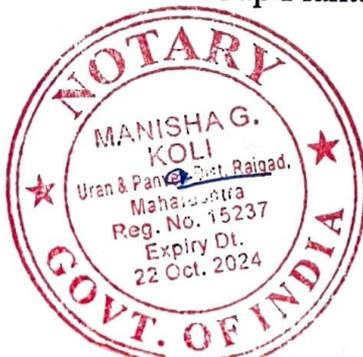


- b. The industry should ensure periodic O&M of installed APCDs to the stacks of Boiler-D and HRSG-2.
- c. The industry shall consider construction of a guard tank/pond for the collection of storm water and its subsequent usage of storm water for the utility and ancillary activities.
- d. Taking into consideration of safety and space congestion, the industry should store all hazardous waste in a designated and covered common facility/shed instead of storage of different hazardous waste within the concerned plant/process shed. The industry should augment the existing hazardous waste storage shed of adequate capacity.
- e. There are ornamental/ aesthetic plants within the premises. Since plantation within a chemical unit plays different role hence suggested that the company shall consider gap plantation inside and along the boundary with suitable plants in consultation with Botany experts/ forest department. The action plan with time schedule shall be submitted to MoEF&CC



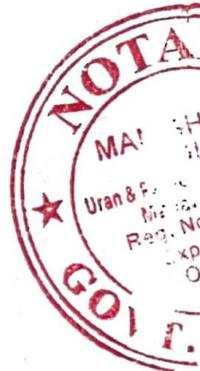
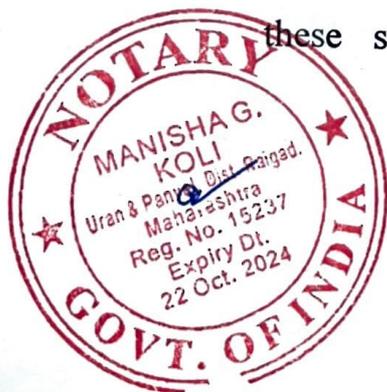
/MPCB within a Month from the receipt of this report.

- 20) In response to the same, the Respondent i.e. the Project Proponent has already made compliance and filed its submission on 22nd March, 2023. Further, the respondent has submitted its action plan recommendation by the Committee along with this reply-affidavit as Annexure 3.
- 21) This Respondent submits that the respondent has financially committed approx. Rs. 26.08 crore for all the improvement projects. The following are the financial commitments taken by the respondent's management in order to comply with the Committee recommendations.
- Solid Recovery Project for AN/ANP plant – Rs 23 crore
 - Reuse of Phosphatic stream from IPA to NPK after treatment with the help of M/S. Thermax. approx.. Rs. 0.75 Crore.
 - Improve the Drainage system – Phase 1 completed and Rs. 0.75 crore was spent. Phase II project is in progress with a financial commitment of Rs 1.25 crore.
 - Additional Haz. Waste warehouse is done and the expected cost Rs.0.28 crore
 - Gap Plantation is done Rs. 0.05 crore



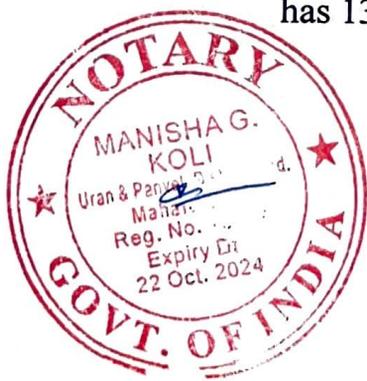
Based on the above commitment the Respondent submits that the Respondent has filed status report to MPCB vide representation dated 26.07.23 on 27.07.23. Copy of which is enclosed along with this Reply-affidavit as ANNEXURE 4.

- 22) This Respondent submits that the respondent has committed for solid recovery project which will be operational by September, 2024, which will significantly reduce N&P nutrient from waste water and thereafter once again the water will be recycled to reduce the nutrients presence. Apart from the same, The Respondent has carried out adequacy assessment of ETP through IIT, Mumbai and has implemented the given recommendations from the said study, which resulted in water conservation and savings.
- 23) This Respondent submits that the respondent uses natural gas in Boiler D and Heat Recovery Generator. Further, It is submitted that, As per the Gazette Notification dated 29th January, 2018 issued by MOEF and CC for the Industrial Boiler using natural gas as fuel need not monitor Particulate Matter emission as per the notification dated 2nd April 1996 and are required to only confirm to stack height, however these stacks are continuously monitored and there is no



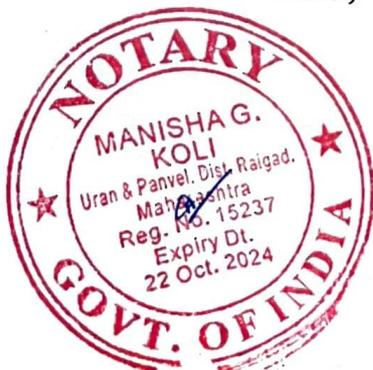
particulate matter emission from these stacks, exceeding the limit, as per the MPCB Consent and submitted the same to the authorities.

- 24) To revamp the existing storm water drains and process drains, The Respondent has appointed TATA Consulting Engineer (TCE) as a Consultant to comply with the recommendations of the Committee. The Respondent, further, submits that with the aid of TCE, The Respondent shall complete the revamping maximum by March, 2025. .
- 25) This Respondent submits that the spent catalyst are generated during annual shut down and accordingly disposed off to the MPCB approved agencies which are located within Taloja MIDC. The used oil drums are stored near Ammonia Oil Skimmer Pit and the same are collected by MPCB approved recycler by every month. It is, further, submitted that for the remaining waste, which includes chemical drum, filter, cotton waste, The Respondent has a centralized Shed 10x10 meter square and an additional shed is also being planned and would be completed by March, 2024.
- 26) This Respondent submits that, as on today, the respondent has 13,809 Plants in the Factory premises of which 600 are



ornamental plants and aesthetics lawns. Further, The Respondents are committing to do Gap Plantation with local species during this monsoon and shall be completing the same by December, 2023. Apart from the same, 22,222 trees were planted over a land of 50 Acres which is a degraded forest at Village Dhavdi at about 8 kilometers as a special afforestation initiative by the Respondent. This is in addition to already existing 34%+ green belt developed in and around our plant complex.

- 27) Considering the same, the Respondent has made compliance of all the recommendations of the Joint Committee report. Therefore, the present petition does not survive and is required to be disposed off. The Respondent further submits that the respondent shall always be committed to comply with all the legal requirements under the various statues which include, without limitation, Air Act, Water Act, Factories Act and allied Rules and Regulations.
- 28) This Respondent submits that being a largest and oldest organization in Taloja MIDC area, the respondents are committed and own the responsibility for control of pollution for the protection of environment and community. Further, The Respondent submits that the respondent will



continue to run the plants and operate the processes including pollution control systems such that there will be no exceedence of consented parameters.

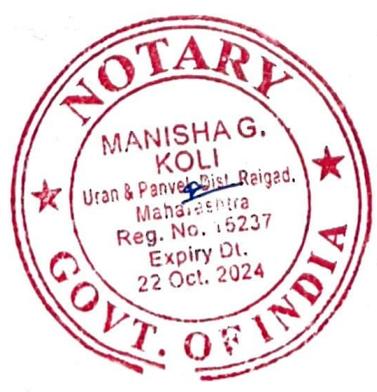
- 29) Considering the recommendations of the Committee and the commitment by the Company to fill the gap as promised to the statutory authorities we request this Hon'ble Tribunal to dispose the application taken on record by the Hon'ble Tribunal and thus render justice.

Place: Pune
Date: 01.08.2023

Authorized Signatory
of Respondent No.6

Adv. Pravin P. Pisal
01/08/2023

Advocate for the Respondent No. 6





VERIFICATION

Mr. Neti Subrahmanyam, Age: years, Occupation: Service, Having its office address at: Sai Hira, Survey No. 93, Mundhwa, Pune, the Authorised Signatory of the Respondent No. 6 herein, viz., Deepak Fertilisers And Petrochemicals Corporation Limited, having its factory establishment at Taloja MIDC Industrial Estate, District Raigad, do hereby state on solemn affirmation that the contents of the above affidavit are correct to my knowledge and belief based on the official records and nothing material has been concealed therefrom.

Dated: 01/08/2023

Deponent

(Neti Subrahmanyam)

BEFORE ME

MANISHA G. KOLI
Advocate & Notary

Office:- 619, Bapat Wada Titak Road,
Near Ratan Cinema, Panvel Dist.-Raigad,
Reg. No. 15237

Noted & Reg.
Sr.No. 368 of 2023

AFFIDAVIT

Solemnly affirmed before me,
by Shri Neti Subrahmanyam Authorised Signatory
of the Respondent No. 6
R/o Sai Hira, Survey No. 93 herein, viz, Deepak
Tal. Mundhwa Dist. Pune Fertilisers And Petrochemicals
Who is identified by Adv. Pravin P. Pisal Cor. Ltd.
to whom he / she is personally known



1 AUG 2023

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
WESTERN BENCH, PUNE

ORIGINAL APPLICATION NO:59/2023 (WZ)

(Earlier Original Application No.589/2022)
ON THE FILE OF PRINCIPAL BENCH, NEW DELHI

IN THE MATTER OF:

Brahmanand Tiwari

APPLICANT

Vs.

State of Maharashtra and others

RESPONDENTS

**COMPILATION II
ANNEXURE**

Sr. No.	Description	Internal page no.	Main Page no.
1	Consent to Operate (DFCL)	1-12	383-394
2	Consent to Operate (MAL)	13-26	395-408
3	Submissions to MPCB in response to the Joint Committee Report on 22 nd March, 2023	27-29	409-411
4	Action Plan submitted to MPCB dated 26 th July 2023	30-33	412-415
5	Power of Attorney	34-37	416-419

MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010706/24010437
Fax: 24023516
Website: <http://mpcb.gov.in>
Email: cac-cell@mpcb.gov.in



Kalpataru Point, 2nd and
4th floor, Opp. Cine Planet
Cinema, Near Sion Circle,
Sion (E), Mumbai-400022

RED/L.S.I (R25)

No:- Format1.0/CAC/UAN No.0000108011/CR - 2108001156

Date: 20/08/2021

To,
M/s Deepak Fertilizers & Petrochemicals Corporation
Limited, Plot Nos. K-1 Part-1, K-2, K-3, K-4, K-5 & K-6,
MIDC Taloja, Tal. Panvel, Dist. Raigad.



Your Service is Our Duty

Sub: Grant of renewal of Consent to Operate after demerger.

- Ref:**
1. Environment Clearance accorded vide F. No. J-11011/218/2004-IA II (I) dtd. 24.02.2006.
 2. Previous Consent to Operate accorded vide No. Format 1.0/CAC/ UAN No. 0000094852/ CR-2011001174 dtd. 24.11.2020.
 3. NCLT order dtd. 30.03.2017.
 4. Consent to Operate amendment application UAN No. 0000005591 dtd. 16.12.2020.
 5. Minutes of Consent Appraisal Committee meeting held on 21.05.2021 & 02.06.2021.

Your application No.MPCB-CONSENT-0000108011 Dated 05.02.2021

For: grant of Consent to Operate under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981, Authorization under Rule 6 of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016, and Biomedical Waste Management Rule, 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

1. **The consent to renewal is granted for a period up to 31/03/2026**
2. **The capital investment of the project is Rs.643.7617 Crs. (As per C.A Certificate submitted by industry Previous C.I. Rs. 2510.99 Crs - Decrease in C.I. due to demerger Rs. 1867.22 Crs)**
3. **Consent is valid for the manufacture of:**

Sr No	Product	Maximum Quantity	UOM
Products			
1	Hand Sanitizer (By mixing & blending only)	7200	MT/A
2	METHANOL	99996	MT/A
3	LIQUID CO2	72000	MT/A
4	WEAK NITRIC ACID (Plant No. 3)	99000	MT/A
5	CONCENTRATED NITRIC ACID (Plant Nos. 1,2 and 3)	129600	MT/A
6	Iso Propyl Alcohol	70200	MT/A

Sr No	Product	Maximum Quantity	UOM
7	Di Iso Propyl Ether (DIPE) (FOR DRUM FILLING OPERATION (PACKAGING OPERATION ONLY)	15000	MT/A
8	ISO PROPYL ALCOHOL (FOR DRUM FILLING OPERATION (PACKAGING OPERATION ONLY)	15000	MT/A
9	Electricity power GT-1, 2 and 5 (Gas based excluding DG Sets)	16.9	MW
10	STEAM	696	MT/Day
11	CRUDE DIPE	1440	MT/A
12	Crude IPA/ NPA mixture	1080	MT/A
13	Propane	33000	MT/A

4. Conditions under Water (P&CP), 1974 Act for discharge of effluent:

Sr No	Description	Permitted (in CMD)	Standards to	Disposal Path
1.	Trade effluent	1515.86	As per Schedule-I	Sent to ETP of M/s Smartchem Tech. Ltd., Plot Nos. K-1, MIDC Taloja
2.	Domestic effluent	51.5	As per Schedule-I	Sent to ETP of M/s Smartchem Tech. Ltd., Plot Nos. K-1, MIDC Taloja

5. Conditions under Air (P& CP) Act, 1981 for air emissions:

Sr No.	Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
1	S-1	Methanol Primary Reformer	1	As per Schedule -II
2	S-2	Weak Nitric Acid plant-3	1	As per Schedule -II
3	S-3	Boiler-A & B	1	As per Schedule -II
4	S-4	Boiler-C	1	As per Schedule -II
5	S-5	Boiler-D	1	As per Schedule -II
6	S-6	Heat Recovery steam generator 1 - Attached to Gas Turbine 1	1	As per Schedule -II
7	S-7	Heat Recovery steam generator 2 - Attached to Gas Turbine 2	1	As per Schedule -II
8	S-8	Heat Recovery steam generator 5 - Attached to Gas Turbine 5	1	As per Schedule -II
9	S-9	DG Set (200 KVA) - IPA Plant	1	As per Schedule -II
10	S-10	DG Set (1000 KVA) - Methanol Plant	1	As per Schedule -II
11	S-11	IPA Flare Stack	1	As per Schedule -II

6. Non-Hazardous Wastes:

Sr No	Type of Waste	Quantity	UoM	Treatment	Disposal
1	CANTEEN FOOD WASTE	2190	Kg/Annum	Composting (in house or through Auth. agency)	Used as manure
2	PAPER WASTE, CARTOON	730	Kg/Annum	NA	Sale to Auth. Party/ Vendor
3	PACKAGING WASTE	547.5	Kg/Annum	NA	Sale to Auth. Party/ Vendor
4	INSULATION WASTE	20	MT/A	Landfill	CHWTSDf
5	SPUN FILTERS	1	MT/A	Incineration/ Landfill	CHWTSDf

7. Conditions under Hazardous & Other Wastes (M & T M) Rules 2016 for treatment and disposal of hazardous waste:

Sr No	Category No./ Type	Quantity	UoM	Treatment	Disposal
1	5.1 Used or spent oil	15	KL/A	Recycle	Sale to Auth. Party/ Recycler/ CHWTSDf
2	5.2 Wastes or residues containing oil	1.1	MT/A	Incineration	CHWTSDf
3	18.1 Spent catalyst	48.34	MT/A	Recycle/ Landfill	Sale to Auth. Party/ Recycler/ CHWTSDf
4	33.1 Empty barrels /containers /liners contaminated with hazardous chemicals /wastes	110	Nos./Y	Recycle	Sale to Auth. Party/ CHWTSDf
5	35.1 KMNO4 Sludge/ Process residue	30	MT/A	Recycle/ Secured Landfill after treatment	Sale to Auth. Party/ CHWTSDf
6	33.1 Spray Cans	50	Nos./Y	Recycle	Sale to Auth. Party/ CHWTSDf
7	33.1 Used Containers	1000	Nos./Y	Recycle	Sale to Auth. Party/ CHWTSDf
8	17.2 Spent platinum Rhodium catalyst	35	Kg/Annum	Recycle	Sale to Auth. Party/ CHWTSDf
9	17.2 Spent / Used Denox catalyst (once in 6 year)	3	MT	Recycle	Sale to Auth. Party/ CHWTSDf
10	35.2 Spent ion exchange resin (DM Resin)	6	MT/A	Recycle / Incineration	Sale to Auth. Party/ CHWTSDf

Sr No	Category No./ Type	Quantity	UoM	Treatment	Disposal
11	5.2 Used oil filter (non-metallic)	15	MT/A	Incineration	CHWTSDF

8. **Conditions under Batteries (Management & Handling) Rules, 2001:**

Sr No	Type of Waste	Quantity	UoM	Disposal Path
1	LEAD ACID BATTERIES	20.00	Nos./Y	Sale to Auth. Party/ Recycler
2	Ni-Cd BATTERIES	100.00	Nos./Y	Sale to Auth. Party/ Recycler/ CHWTSDF
3	DRY CELL BATTERIES	100.00	Nos./Y	Sale to Auth. Party/ Recycler/ CHWTSDF

Specific Conditions for used Batteries:

- The applicant shall ensure that used batteries are not disposed of in any manner other than by depositing with the authorized dealer/ manufacturer/ registered recycler/ importer/ re-conditioner or at the designated collection center.
- The applicant shall file half-yearly return in Form VIII to the M.P.C. Board.
- Bulk consumers to their user units may auction used batteries to registered recyclers only.

9. **Conditions under E-Waste Management:**

Sr No	Type of Waste	Quantity	UoM	Disposal Path
1	E- Waste	2.00	MT/A	Sale to Auth. E-waste Handler/ Recycler

10. **Treatment and Disposal of Biomedical Waste generated to CBMWTSDF:**

Sr.No	Category	Type of Waste	Quantity not to exceed (Kg/M)	Segregation Color coding	Treatment & Disposal
1	Yellow	a) Soiled Waste	20.00	Yellow colored non-chlorinated plastic bags or containers	CBMWTSDF
2	Red	Contaminated waste (Recyclable)	5.00	Red colored non chlorinated plastic bags or containers	CBMWTSDF
3	White (Translucent)	Waste sharps including Metals	5.00	Puncture proof, Leak proof, tamper proof container	CBMWTSDF
4	Blue	a) Glassware	20.00	Puncture proof & leak proof boxes or containers with blue colored marking.	CBMWTSDF

- The Board reserves the right to review, amend, suspend, revoke this consent and the same shall be binding on the industry.
- This consent should not be construed as exemption from obtaining necessary NOC/ permission from any other Government authorities.

13. Industry shall send effluent to ETP of M/s Smartchem Tech. Ltd., Plot Nos. K-1, K-1 Part-1, K-1 Part-2, MIDC Talaja for treatment to achieve Consented standards.
14. Industry will be held jointly and severally responsible for operation and maintenance of the ETP and, in case, if JVS results exceeds Consented standards, then both unit i.e. M/s Deepak Fertilizers & Petrochemicals Corporation Ltd. and M/s Smartchem Technologies Limited will be held equally & jointly responsible.
15. Industry shall comply with the conditions stipulated in interim directions on 17.09.2020.
16. Industry shall comply with the conditions stipulated in the Environment Clearance dtd. 24.02.2006.
17. PP shall submit/extend the existing BG of Rs. 25.0 Lakh towards compliance of consent conditions

For and on behalf of the
Maharashtra Pollution Control Board.


(Ashok Shingare IAS),
Member Secretary

Received Consent fee of -

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
1	500.00	MPCB-DR-4532	23/02/2021	NEFT
2	2510990.00	MPCB-DR-4780	31/03/2021	RTGS

Consent to Operate fees of Rs. 35,90,100/- paid vide TXN1705000748 dtd. 08.05.2017 for application UAN No. 0000026241 is adjusted for this application. Also, additional Consent to Operate fees of Rs. 39,26,127/- for this application is adjusted from the balance fees of Rs. 2,25,98,920/- of Consent No. Format 1.0/CAC/UAN No. 000094852/CR-2011001174 dtd. 24.11.2020. Consent fees of Rs. Rs. 1,21,35,500/- is adjusted for M/s Smartchem Technologies Ltd., Plot No. K-1, K-1 Part-1 & K-1 Part-2 (Application UAN No. 0000108040) & Consent fees of Rs. 65,35,756/- is adjusted for M/s Smartchem Technologies Ltd., Plot No. K-7 & K-8 (Application UAN No. 0000107922). Balance Consent fees of Rs. 1,537/- will be considered at the time of next renewal.

Copy to:

1. Regional Officer, MPCB, Navi Mumbai and Sub-Regional Officer, MPCB, Talaja
- They are directed to ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB, Sion, Mumbai
3. CC-CAC Desk- for record & website updating purpose.

SCHEDULE-I

Terms & conditions for compliance of Water Pollution Control:

1. A) As per your application, you have proposed to send 1515.86 CMD industrial effluent to ETP of M/s Smartchem Tech. Ltd., Plot Nos. K-1, K-1 Part-1, K-1 Part-2, MIDC Taloja having designed capacity of 4800 CMD comprising of Process Waste Collection Tank, Collection Tank (Phosphatic Effluent), Reaction Tank-I, Clariflocculator, Collection Tank (IPA Effluent), Aeration Tank (IPA Effluent), Clarifier (IPA Effluent), Reaction Tank-IIA, Reaction Tank-IIA, Ammonia Stripper-I Collection Tank, Reaction Tank-II, Denitrification Tank (Stage-I), Denitrification Tank (Stage-I), Clarifier, Denitrification Tank (Stage-II), Clarifier, Denitrification Tank (Stage-II), Clarifier, Dissolved Air Flootation (DAF), Final Polishing Tank.
- B) The Applicant shall operate the effluent treatment plant (ETP) to treat the trade effluent so as to achieve the following standards prescribed by the Board or under EP Act, 1986 and Rules made there under from time to time, whichever is stringent:

Sr.No	Parameters	Limiting concentration not to exceed in mg/l, except for pH
(1)	pH	6.5 to 8.5
(2)	Oil & Grease	10
(3)	BOD (3 days 27°C)	100
(4)	Total Suspended solids	100
(5)	COD	250
(6)	TDS	2100
(7)	Ammoniacal Nitrogen as N	50
(8)	Total Kjeldhal Nitrogen (TKN) as N	75
(9)	Free Ammoniacal Nitrogen as N	4
(10)	Fluoride as F	10
(11)	Dissolved Phosphate as P	5
(12)	Nitrate Nitrogen as N	20

- C) The treated effluent shall be discharged into CETP for further treatment & disposal through ETP of M/s Smartchem Tech. Ltd. after confirming above standards.
2. A) As per your application, you have proposed to send 51.5 CMD domestic effluent to ETP of M/s Smartchem Tech. Ltd. for treatment & disposal.
- B) Industry shall comply prescribed standards & disposal path as prescribed at Sr. No. 1 B & C of schedule I.
3. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification there of & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.

- The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
- The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, by installing water meters and other provisions as contained in the said act:

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, spraying in mine pits or boiler feed	6724.00
2.	Domestic purpose	56.00
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	1024.20
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00
5.	Gardening	0

- The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance/ CREP guidelines.

SCHEDULE-II

Terms & conditions for compliance of Air Pollution Control:

- As per your application, you have provided the Air pollution control (APC) system and erected following stack (s) to observe the following fuel pattern:

Stack No.	Source	APC System provided/prop used	Stack Height(in mtr)	Type of Fuel	Sulphur Content(in %)	Pollutant	Standard
S-1	Methanol Primary Reformer	Stack	30.00	Natural gas 1946 Kg/Hr	-	NO2	400 Mg/Nm ³
S-2	Weak Nitric Acid plant-3	Scrubber	60.00	-	-	NO2	400 Mg/Nm ³
S-3	Boiler-A & B	Stack	30.00	NATURA GAS 2221 Kg/Hr	-	NOx	350 Mg/Nm ³
						PM	10 Mg/Nm ³
S-4	Boiler-C	Stack	30.50	NATURAL GAS 444 Kg/Hr	-	NOx	350 Mg/Nm ³
						PM	10 Mg/Nm ³
S-5	BOILER-D	Stack	63.00	NATURAL GAS 1644 Kg/Hr	-	NOx	350 Mg/Nm ³
						PM	10 Mg/Nm ³

Stack No.	Source	APC System provided/proposed	Stack Height(in mtr)	Type of Fuel	Sulphur Content(in %)	Pollutant Standard	
S-6	Heat Recovery steam generator 1- Attached to gas turbine 1	Stack	30.00	NATURAL GAS 1331 Kg/Hr	-	NOx	350 Mg/Nm ³
						PM	10 Mg/Nm ³
S-7	Heat Recovery steam generator 2- Attached to gas turbine 2	Stack	30.00	NATURAL GAS 1331 Kg/Hr	-	NOx	350 Mg/Nm ³
						PM	10 Mg/Nm ³
S-8	Heat Recovery steam generator 5- Attached to gas turbine 5	Stack	30.00	NATURAL GAS 1534 Kg/Hr	-	NOx	350 Mg/Nm ³
						PM	10 Mg/Nm ³
S-9	DG Set (200 KVA) - IPA Plant	Stack of height 3 mtrs above roof	3.00	DIESEL 33 Kg/Hr	1	SO ₂	16 Kg/Day
S-10	DG Set (1000 KVA) - Methanol Plant	Stack of height 6.5 mtrs above roof	6.50	DIESEL 166.66 Kg/Hr	1	SO ₂	80 Kg/Day
S-11	IPA Flare Stack (Burning shall be smokeless)	Stack	65.00	NATURAL GAS 1.84 Kg/Hr	-	-	-

2. The Applicant shall provide Specific Air Pollution control equipments as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance / CREP guidelines.
3. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
4. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
5. Conditions for Flares:
 1. Gas must be flared using "green burn" technologies to ensure full and effective incineration. These technologies include using the optimum size and number of burning nozzles, introducing additional air, or using steam to enhance the incineration.
 2. The flare must have a flame present at all times when emissions may be vented. The presence of a pilot flame shall be monitored using a thermocouple or equivalent device.

3. Flare stacks to be monitored remotely through a closed-circuit television (CCTV) camera at all times to avoid smoky flare. Smoke emissions during gas flaring must be minimized through effective liquid separation and recovery. Flares must be smokeless and efficient so that ambient air quality criteria are not violated.
4. Emissions of acid soot from flaring should be prevented at all times and all emissions should be free from offensive odors.
5. Unconfined combustion during flaring is prohibited (for example, burn pits, refuse, or waste disposal).
6. Industry shall monitor the quality and the volumes of gas vented at each point of venting for flaring. Industry shall keep, and make available, logs of all flaring activities and include the time, duration, and, as far as is practical, volumes of substance recovered and volumes of substances flared.

SCHEDULE-III
Details of Bank Guarantees:

Sr. No	Consent (C2E/C2O/C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	C2R	2500000	Within 15 days	Towards O&M of pollution control systems and towards compliance of the Consent conditions	31.03.2026	31.07.2026

BG Forfeiture History

Srno.	Consent (C2E/C2O/C2R)	Amount of BG imposed	Submission Period	Purpose of BG	Amount of BG Forfeiture	Reason of BG Forfeiture
NA						

BG Return details

Srno.	Consent (C2E/C2O/C2R)	BG imposed	Purpose of BG	Amount of BG Returned
NA				

SCHEDULE-IV
General Conditions:

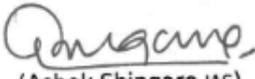
1. Consumers or bulk consumers of electrical and electronic equipment listed in Schedule I shall ensure that e-waste generated by them is channelised through collection centre or dealer of authorised producer or dismantler or recycler or through the designated take back service provider of the producer to authorised dismantler or recycler
2. Bulk consumers of electrical and electronic equipment listed in Schedule I shall maintain records of e-waste generated by them in Form-2 and make such records available for scrutiny by the concerned State Pollution Control Board
3. Consumers or bulk consumers of electrical and electronic equipment listed in Schedule I shall ensure that such end-of-life electrical and electronic equipment are not admixed with e-waste containing radioactive material as covered under the provisions of the Atomic Energy Act, 1962 (33 of 1962) and rules made there under;

4. Bulk consumers of electrical and electronic equipment listed in Schedule I shall file annual returns in Form-3, to the concerned State Pollution Control Board on or before the 30th day of June following the financial year to which that return relates. In case of the bulk consumer with multiple offices in a State, one annual return combining information from all the offices shall be filed to the concerned State Pollution Control Board on or before the 30th day of June following the financial year to which that return relates.
5. The Energy source for lighting purpose shall preferably be LED based
6. The PP shall harvest rainwater from roof tops of the buildings and storm water drains to recharge the ground water and utilize the same for different industrial applications within the plant
7. Conditions for D.G. Set
 - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
 - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
 - c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
 - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
 - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
 - f) D.G. Set shall be operated only in case of power failure.
 - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
 - h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.
8. The applicant shall maintain good housekeeping.
9. The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
10. The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipments provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.
11. The industry shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the factory premises.
12. The industry shall submit quarterly statement in respect of industries obligation towards consent and pollution control compliance's duly supported with documentary evidences (format can downloaded from MPCB official site).
13. The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
14. The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification No. B-29016/20/90/PCI-L dated. 18.11.2009 as amended.

15. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
16. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
17. The PP shall provide personal protection equipment as per norms of Factory Act
18. Industry should monitor effluent quality, stack emissions and ambient air quality monthly/quarterly.
19. Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.
20. The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
21. The industry shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the Hazardous and Other Wastes (M & TM) Rules 2016, which can be recycled /processed /reused /recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/reprocessed etc. should go for that purpose, in order to reduce load on incineration and landfill site/environment.
22. An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
23. Industry shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act, 1986 and industry specific standard under EP Rules 1986 which are available on MPCB website (www.mpcb.gov.in).
24. Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
25. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
26. The industry should not cause any nuisance in surrounding area.
27. The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
28. The industry shall create the Environmental Cell by appointing an Environmental Engineer, Chemist and Agriculture expert for looking after day to day activities related to Environment and irrigation field where treated effluent is used for irrigation.

29. The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
30. The industry should comply with the Hazardous and Other Wastes (M & TM) Rules, 2016 and submit the Annual Returns as per Rule 6(5) & 20(2) of Hazardous and Other Wastes (M & TM) Rules, 2016 for the preceding year April to March in Form-IV by 30th June of every year.
31. The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
32. The applicant shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end.
33. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions.
34. The firm shall submit to this office, the 30th day of September every year, the Environment Statement Report for the financial year ending 31st March in the prescribed FORM-V as per the provisions of Rule 14 of the Environment (Protection) (second Amendment) Rules, 1992.
35. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
36. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
37. The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.

For and on behalf of the
Maharashtra Pollution Control Board.


(Ashok Shingare IAS),
Member Secretary

MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010706/24010437
Fax: 24023516
Website: <http://mpcb.gov.in>
Email: cac-cell@mpcb.gov.in



Kalpataru Point, 2nd and
4th floor, Opp. Cine Planet
Cinema, Near Sion Circle,
Sion (E), Mumbai-400022

RED/L.S.I (R52)

No:- Format1.0/CAC/UAN No.0000108040/CO-2108001159

Date: 20/08/2021

To,
M/s Smartchem Technologies Limited,
Plot Nos. K-1, K-1 (Part-1), K-1 (Part-2), MIDC Taloja,
Tal. Panvel, Dist. Raigad.



Your Service is Our Duty

Sub: Grant of renewal of Consent to Operate after demerger.

- Ref:**
1. Environment Clearance accorded vide F. No. J-11011/320/2012-IA II (I) dtd. 12.10.2015.
 2. Environment Clearance accorded vide F. No. J-11011/167/2016-IA II (I) dtd. 02.09.2019.
 3. Environment Clearance Amendment accorded vide F. No. J-11011/ 167/ 2016-IA II (I) dtd. 18.12.2020.
 4. Previous Consent to Operate accorded vide No. Format 1.0/ CAC/ UAN No. 0000094852/ CR-20110 01174 dtd. 24.11.2020.
 5. NCLT order dtd. 30.03.2017.
 6. Consent to Operate amendment application UAN No. 0000005591 dtd. 16.12.2020.
 7. Minutes of Consent Appraisal Committee meeting held on 21.05.2021 & 02.06.2021.

Your application No.MPCB-CONSENT-0000108040 Dated 05.02.2021

For: grant of Consent to Operate under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981, Authorization under Rule 6 of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016, and Biomedical Waste Management Rule, 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

1. **The consent to operate is granted for a period up to 31/03/2026**
2. **The capital investment of the project is Rs.1213.6027 Crs. (As per C.A Certificate submitted by industry Previous C.I. Rs. 2510.99 Crs - Decrease in C.I. due to demerger Rs. 1297.2873 Crs)**
3. **Consent is valid for the manufacture of:**

Sr No	Product	Maximum Quantity	UOM
Products			
1	Ammonia	140400	MT/A
2	Weak Nitric Acid (WNA) from WNA-I, WNA-II & WNA-IV	346500	MT/A
3	Technical Grade Ammonium Nitrate & AN Melt	144000	MT/A

Sr No	Product	Maximum Quantity	UOM
4	Multiple Grade NPK Fertilizer (Different grades of AN and DAP based NPK Fertilizer with an option of producing fortified grades from the same units as per EC)	925000	MT/A
5	Electric Power (Coal based)	9	MW
6	Steam	1680	MT/Day
7	Calcium Phosphate	210	MT/A
8	Hydrogen Gas	960	MT/A
9	CO2 gas	72000	MT/A

4. Conditions under Water (P&CP), 1974 Act for discharge of effluent:

Sr No	Description	Permitted (in CMD)	Standards to	Disposal Path
1.	Trade effluent	1703.52	As per Schedule-I	Treated effluent discharged into CETP
2.	Domestic effluent	70	As per Schedule-I	Sent to ETP

5. Conditions under Air (P& CP) Act, 1981 for air emissions:

Sr No.	Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
1	S-1	NPK process stack Train 1	1	As per Schedule -II
2	S-2	NPK process stack Train 2	1	As per Schedule -II
3	S-3	ANP PRILLING TOWER	1	As per Schedule -II
4	S-4	AN PRILLING TOWER	1	As per Schedule -II
5	S-5	COAL FIRED BOILER (36 & 70 TPH)	1	As per Schedule -II
6	S-6	DG SET (500 KVA) - AMMONIA PLANT	1	As per Schedule -II
7	S-7	DG SET (500 KVA) WNA IV PLANT	1	As per Schedule -II
8	S-8	DG SET (1000 KVA) ANP PLANT	1	As per Schedule -II
9	S-9	DG SET (1010 KVA) FOR AMMONIA COMPRESSOR	1	As per Schedule -II
10	S-10	DG SET (750 KVA) NPK PLANT	1	As per Schedule -II
11	S-11	WNA-I Plant	1	As per Schedule -II
12	S-12	WNA-II Plant	1	As per Schedule -II
13	S-13	WNA-IV Plant	1	As per Schedule -II
14	S-14	Ammonia Primary Reformer	1	As per Schedule -II
15	S-15	Ammonia storage flare	1	As per Schedule -II
16	S-16	Ammonia main flare	1	As per Schedule -II

6. **Non-Hazardous Wastes:**

Sr No	Type of Waste	Quantity	UoM	Treatment	Disposal
1	Canteen food waste	912.5	Kg/Annum	Composting (in house or Auth. party)	Used as manure
2	Paper waste cartoon ETC	547.7	Kg/Annum	NA	Sale to Auth. Party/ Vendor
3	Packaging Waste	730	Kg/Annum	NA	Sale to Auth. Party/ Vendor
4	Insulation Waste	20	MT/A	Landfill	CHWTSDf
5	Spun filter	1	MT/A	Incineration/ Landfill	CHWTSDf
6	Coal Ash	10220	MT/A	NA	Sale to Brick/ Cement Manufacturers
7	Ash due to Coal & Lime treatment	17520	MT/A	NA	Sale to Brick/ Cement Manufacturers

7. **Conditions under Hazardous & Other Wastes (M & T M) Rules 2016 for treatment and disposal of hazardous waste:**

Sr No	Category No./ Type	Quantity	UoM	Treatment	Disposal
1	5.1 Used /spent oil	80	KL/A	Recycle	Sale to Auth. Party/ CHWTSDf
2	5.2 Wastes/residue containing oil	2.8	MT/A	Incineration	CHWTSDf
3	33.1 Discarded containers / liners	115	MT/A	Recycle	Sale to Auth. Party/ CHWTSDf
4	33.1 Used Containers	1012	Nos./Y	Recycle	Sale to Auth. Party/ CHWTSDf
5	35.3 Chemical sludge from waste water treatment	450	MT/A	Recycle/ Landfill	Used as Filler at NPK Plant/ CHWTSDf
6	17.2 Spent Platinum Rhodium catalyst	35	Kg/Annum	Recycle	Sale to Auth. Party/ CHWTSDf
7	5.2 Used oil filter (non metallic)	15	Nos./Y	Incineration	CHWTSDf
8	17.2 Spent/ Used Denox catalyst (Once in six years)	3.5	MT	Recycle	Sale to Auth. Party/ CHWTSDf
9	34.1 Chemical-containing residue arising from decontamination.	2	MT/A	Incineration	CHWTSDf

Sr No	Category No./ Type	Quantity	UoM	Treatment	Disposal
10	17.2 Iron Oxide catalyst	5.46	MT/A	Recycle	Sale to Auth. Party/ CHWTSDF
11	17.2 Nickel Catalyst from Reformer	4.54	MT/A	Recycle	Sale to Auth. Party/ CHWTSDF
12	17.2 Zinc Oxide Catalyst	4.75	KL/A	Recycle	Sale to Auth. Party/ CHWTSDF
13	35.2 Spent ion exchange resin	6	MT/A	Recycler/ Incineration	Sale to Auth. Party/ CHWTSDF
14	33.1 Spray Cans	50	Nos./Y	Recycle	Sale to Auth. Party/ CHWTSDF

8. **Conditions under Batteries (Management & Handling) Rules, 2001:**

Sr No	Type of Waste	Quantity	UoM	Disposal Path
1	Lead Acid Batteries	20.00	Nos./Y	Sale to Auth. Party/ Recycler
2	Ni-Cd Batteries	100.00	Nos./Y	Sale to Auth. Party/ Recycler/ CHWTSDF
3	Dry Cell Batteries	100.00	Nos./Y	Sale to Auth. Party/ Recycler/ CHWTSDF

Specific Conditions for used Batteries:

- The applicant shall ensure that used batteries are not disposed of in any manner other than by depositing with the authorized dealer/ manufacturer/ registered recycler/ importer/ re-conditioner or at the designated collection center.
- The applicant shall file half-yearly return in Form VIII to the M.P.C. Board.
- Bulk consumers to their user units may auction used batteries to registered recyclers only.

9. **Conditions under E-Waste Management:**

Sr No	Type of Waste	Quantity	UoM	Disposal Path
1	E- Waste	2.00	MT/A	Sale to Auth. E-waste Handler/ Recycler

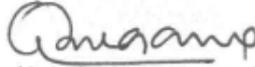
10. **Treatment and Disposal of Biomedical Waste generated to CBMWTSDF:**

Sr.No	Category	Type of Waste	Quantity not to exceed (Kg/M)	Segregation Color coding	Treatment & Disposal
1	Yellow	a) Soiled Waste	40.00	Yellow colored non- chlorinated plastic bags or containers	CBMWTSDF
2	Red	Contaminated waste (Recyclable)	10.00	Red colored non chlorinated plastic bags or containers	CBMWTSDF
3	White (Translucent)	Waste sharps including Metals	10.00	Puncture proof, Leak proof, tamper proof container	CBMWTSDF

Sr.No	Category	Type of Waste	Quantity not to exceed (Kg/M)	Segregation Color coding	Treatment & Disposal
4	Blue	a) Glassware	40.00	Puncture proof & leak proof boxes or containers with blue colored marking.	CBMWTSDF

11. The Board reserves the right to review, amend, suspend, revoke this consent and the same shall be binding on the industry.
12. This consent should not be construed as exemption from obtaining necessary NOC/ permission from any other Government authorities.
13. Industry shall operate and maintain ETP to achieve Consented standards.
14. Industry will be held jointly and severally responsible for operation and maintenance of ETP and, in case, if JVS results exceeds Consented standards, then both the unit i.e. M/s Deepak Fertilizers & Petrochemicals Corporation Ltd. and M/s Smartchem Technologies Limited will be held equally & jointly responsible.
15. Treated effluent shall be discharged into CETP for further treatment & disposal.
16. Industry shall comply with the conditions stipulated in interim directions on 17.09.2020.
17. PP shall carry out Prilling tower emission monitoring and submit report thereof within three months.
18. Industry shall comply with the conditions stipulated in the Environment Clearance dtd. 12.10.2015, 02.09.2019 & 18.10.2020.
19. Industry shall furnish BG of Rs. 25 Lakh towards operation and maintenance of Pollution Control Systems and towards compliance of the Consent conditions.

For and on behalf of the
Maharashtra Pollution Control Board.


(Ashok Shingare IAS),
Member Secretary

Received Consent fee of -

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
1	500.00	MPCB-DR-4533	23/02/2021	RTGS

Consent to Operate fees of Rs. 1,21,35,500/- for this application is adjusted from the balance fees of Rs. 2,25,98,920/- of Consent No. Format 1.0/CAC/UAN No. 000094852/CR-2011001174 dtd. 24.11.2020. Consent fees of Rs. 39,26,127/- is adjusted for M/s Deepak Fertilizers & Petrochemicals Corp. Ltd., Plot No. K-1, K-1 Part-1, K-2, K-3, K-4, K-5 and K-6 (Application UAN No. 0000108011) & Consent fees of Rs. 65,35,756/- is adjusted for M/s Smartchem Technologies Ltd., Plot No. K-7 & K-8 (Application UAN No. 0000107922).



Copy to:

1. Regional Officer, MPCB, Navi Mumbai and Sub-Regional Officer, MPCB, Taloja
- They are directed to ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB, Sion, Mumbai
3. CC-CAC Desk- for record & website updating purpose.



SCHEDULE-I

Terms & conditions for compliance of Water Pollution Control:

1. A] As per your application, you have provided ETP having designed capacity of 4800 CMD comprising of Process Waste Collection Tank, Collection Tank (Phosphatic Effluent), Reaction Tank-I, Clari- flocculator, Collection Tank (IPA Effluent), Aeration Tank (IPA Effluent), Clarifier (IPA Effluent), Reaction Tank-IIA, Reaction Tank-IIA, Ammonia Stripper-I Collection Tank, Reaction Tank-II, Denitrification Tank (Stage-I), Denitrification Tank (Stage- I), Clarifier, Denitrification Tank (Stage-II), Clarifier, Denitrification Tank (Stage-II), Clarifier, Dissolved Air Floatation (DAF), Final Polishing Tank for the treatment of 1703.52 CMD industrial effluent along with 1567.36 CMD industrial & domestic effluent generated from M/s Deepak Fertilizers & Petrochemicals Corporation Ltd.
- B] The Applicant shall operate the effluent treatment plant (ETP) to treat the trade effluent so as to achieve the following standards prescribed by the Board or under EP Act, 1986 and Rules made there under from time to time, whichever is stringent:

Sr.No	Parameters	Limiting concentration not to exceed in mg/l, except for pH
(1)	pH	6.5 to 8.5
(2)	Suspended Solids	100
(3)	Oil & Grease	10
(4)	Ammoniacal Nitrogen as N	50
(5)	Total Kjeldhal Nitrogen (TKN) as N	75
(6)	Free Ammoniacal Nitrogen as N	4
(7)	Nitrate Nitrogen as N	20
(8)	Dissolved Phosphate as P	5
(9)	BOD	100
(10)	COD	250
(11)	TDS	2100
(12)	Fluoride as F	10

- C] The Industry shall ensure connectivity online monitoring system to the MPCB server including separate energy meter for pollution control system.
- D] The treated effluent shall be discharged into CETP for further treatment & disposal after confirming above standards.
2. A] As per your application, 70 CMD domestic effluent is sent to ETP for treatment & disposal.
- B] Industry shall comply prescribed standards & disposal path as prescribed at Sr. No. 1 B & C of schedule I.

3. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification there of & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
4. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
5. The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, by installing water meters and other provisions as contained in the said act:

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, spraying in mine pits or boiler feed	8823.00
2.	Domestic purpose	77.00
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	639.00
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00
5.	Gardening	0

6. The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance/ CREP guidelines.

SCHEDULE-II

Terms & conditions for compliance of Air Pollution Control:

1. As per your application, you have provided the Air pollution control (APC) system and erected following stack (s) to observe the following fuel pattern:

Stack No.	Source	APC System provided/proposed	Stack Height(in mtr)	Type of Fuel	Sulphur Content(in %)	Pollutant Standard	
S-1	NPK process stack Train 1	Scrubber	64.50	NG 500 Kg/Hr	-	NH3	300 Mg/Nm ³
						Fluoride	10 Mg/Nm ³
						PM	150 Mg/Nm ³
S-2	NPK process stack Train 2	Scrubber	64.50	NG 500 Kg/Hr	-	NH3	300 Mg/Nm ³
						Fluoride	10 Mg/Nm ³
						PM	150 Mg/Nm ³

Stack No.	Source	APC System provided/proposed	Stack Height(in mtr)	Type of Fuel	Sulphur Content(in %)	Pollutant	Standard
S-3	ANP PRILLING TOWER	Stack	84.00	-	-	NH3	300 Mg/Nm ³
						Fluoride	10 Mg/Nm ³
						PM	150 Mg/Nm ³
S-4	AN PRILLING TOWER	Stack	84.00	-	-	NH3	300 Mg/Nm ³
						PM	150 Mg/Nm ³
S-5	COAL FIRED BOILER (70 TPH)	ESP followed by common stack for 36 & 70 TPH Coal fired Boilers	66.00	COAL 13333.33 Kg/Hr	0.5	SO2	3200 Kg/Day
	COAL FIRED BOILER (36 TPH)	ESP followed by common stack for 36 & 70 TPH Coal fired Boilers		COAL-6916.66 Kg/Hr		PM	150 Mg/Nm ³
						SO2	1660 Kg/Day
						PM	150 Mg/Nm ³
S-6	DG SET (500 KVA) AMMONIA Plant	Stack of height 4.5 mtrs above roof	4.50	DIESEL 83.33 Kg/Hr	1	SO2	40 Kg/Day
S-7	DG SET (500 KVA) WNA IV Plant	Stack of height 4.5 mtrs above roof	4.50	DIESEL 83.33 Kg/Hr	1	SO2	40 Kg/Day
S-8	DG SET (1000 KVA) ANP PLANT	Stack of height 6.5 mtrs above roof	6.50	DIESEL 166.66 Kg/Hr	1	SO2	80 Kg/Day
S-9	DG SET (1010 KVA) FOR AMMONIA COMPRESSOR	Stack	33.00	DIESEL 168.33 Kg/Hr	1	SO2	81 Kg/Day
S-10	DG SET (750 KVA) NPK PLANT	Stack of height 6.5 mtrs above roof	6.50	DIESEL 133 Kg/Hr	1	SO2	64 Kg/Day
S-11	WNA-I Plant	Scrubber	39.00	-	-	NO2	400 Mg/Nm ³
S-12	WNA-II Plant	Scrubber	39.00	-	-	NO2	400 Mg/Nm ³
S-13	WNA-IV Plant	Scrubber	52.00	-	-	NO2	400 Mg/Nm ³
S-14	Ammonia Primary Reformer	Stack	30.00	Natural Gas 1946 Kg/Hr	-	NO2	400 Mg/Nm ³
S-15	Ammonia storage flare	Stack	50.00	Natural Gas 64 Kg/Hr		-	-
S-16	Ammonia main flare	Stack	40.00	Natural Gas 2.3 Kg/Hr		-	-

2. The Applicant shall provide Specific Air Pollution control equipments as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance / CREP guidelines.
3. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
4. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
5. Conditions for Flares:
 1. Gas must be flared using "green burn" technologies to ensure full and effective incineration. These technologies include using the optimum size and number of burning nozzles, introducing additional air, or using steam to enhance the incineration.
 2. The flare must have a flame present at all times when emissions may be vented. The presence of a pilot flame shall be monitored using a thermocouple or equivalent device.
 3. Flare stacks to be monitored remotely through a closed-circuit television (CCTV) camera at all times to avoid smoky flare. Smoke emissions during gas flaring must be minimized through effective liquid separation and recovery. Flares must be smokeless and efficient so that ambient air quality criteria are not violated.
 4. Emissions of acid soot from flaring should be prevented at all times and all emissions should be free from offensive odors.
 5. Unconfined combustion during flaring is prohibited (for example, burn pits, refuse, or waste disposal).
 6. Industry shall monitor the quality and the volumes of gas vented at each point of venting for flaring. Industry shall keep, and make available, logs of all flaring activities and include the time, duration, and, as far as is practical, volumes of substance recovered and volumes of substances flared.

SCHEDULE-III
Details of Bank Guarantees:

Sr. No	Consent (C2E/ C2O /C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	C2R	2500000	Within 15 days	Towards O&M of pollution control systems and towards compliance of the Consent conditions	31.03.2026	31.07.2026

Sr. No	Consent (C2E/C2O/C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
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The above Bank Guarantee(s) shall be submitted by the applicant in favour of Regional Officer at the respective Regional Office within 15 days from the date of issue of Consent.

BG Forfeiture History

Srno.	Consent (C2E/C2O/C2R)	Amount of BG imposed	Submission Period	Purpose of BG	Amount of BG Forfeiture	Reason of BG Forfeiture
NA						

BG Return details

Srno.	Consent (C2E/C2O/C2R)	BG imposed	Purpose of BG	Amount of BG Returned
NA				

**SCHEDULE-IV
General Conditions:**

1. Consumers or bulk consumers of electrical and electronic equipment listed in Schedule I shall ensure that e-waste generated by them is channelised through collection centre or dealer of authorised producer or dismantler or recycler or through the designated take back service provider of the producer to authorised dismantler or recycler
2. Bulk consumers of electrical and electronic equipment listed in Schedule I shall maintain records of e-waste generated by them in Form-2 and make such records available for scrutiny by the concerned State Pollution Control Board
3. Consumers or bulk consumers of electrical and electronic equipment listed in Schedule I shall ensure that such end-of-life electrical and electronic equipment are not admixed with e-waste containing radioactive material as covered under the provisions of the Atomic Energy Act, 1962 (33 of 1962) and rules made there under;
4. Bulk consumers of electrical and electronic equipment listed in Schedule I shall file annual returns in Form-3, to the concerned State Pollution Control Board on or before the 30th day of June following the financial year to which that return relates. In case of the bulk consumer with multiple offices in a State, one annual return combining information from all the offices shall be filed to the concerned State Pollution Control Board on or before the 30th day of June following the financial year to which that return relates.
5. The Energy source for lighting purpose shall preferably be LED based
6. The PP shall harvest rainwater from roof tops of the buildings and storm water drains to recharge the ground water and utilize the same for different industrial applications within the plant
7. Conditions for D.G. Set
 - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
 - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.

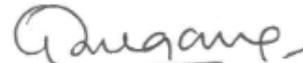
- c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
 - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
 - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
 - f) D.G. Set shall be operated only in case of power failure.
 - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
 - h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.
8. The applicant shall maintain good housekeeping.
 9. The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
 10. The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipments provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.
 11. The industry shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the factory premises.
 12. The industry shall submit quarterly statement in respect of industries obligation towards consent and pollution control compliance's duly supported with documentary evidences (format can downloaded from MPCB official site).
 13. The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
 14. The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification No. B-29016/20/90/PCI-L dated. 18.11.2009 as amended.
 15. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
 16. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
 17. The PP shall provide personal protection equipment as per norms of Factory Act
 18. Industry should monitor effluent quality, stack emissions and ambient air quality monthly/quarterly.
 19. Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.
 20. The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.

21. The industry shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the Hazardous and Other Wastes (M & TM) Rules 2016, which can be recycled /processed /reused /recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/reprocessed etc. should go for that purpose, in order to reduce load on incineration and landfill site/environment.
22. An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
23. Industry shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act, 1986 and industry specific standard under EP Rules 1986 which are available on MPCB website (www.mpcb.gov.in).
24. Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
25. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
26. The industry should not cause any nuisance in surrounding area.
27. The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
28. The industry shall create the Environmental Cell by appointing an Environmental Engineer, Chemist and Agriculture expert for looking after day to day activities related to Environment and irrigation field where treated effluent is used for irrigation.
29. The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
30. The industry should comply with the Hazardous and Other Wastes (M & TM) Rules, 2016 and submit the Annual Returns as per Rule 6(5) & 20(2) of Hazardous and Other Wastes (M & TM) Rules, 2016 for the preceding year April to March in Form-IV by 30th June of every year.
31. The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
32. The applicant shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end.
33. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions.

34. The firm shall submit to this office, the 30th day of September every year, the Environment Statement Report for the financial year ending 31st March in the prescribed FORM-V as per the provisions of Rule 14 of the Environment (Protection) (second Amendment) Rules, 1992.
35. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
36. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
37. The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
38. The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.

For and on behalf of the
Maharashtra Pollution Control Board.




(Ashok Shingare IAS),
Member Secretary



22-Mar-23

DFPCL-K1/EHS/Env/2022-23/10

Sub Regional Officer,
Maharashtra Pollution Control Board,
Raigad Bhavan, 7th floor,
CBD, Belapur, Navi Mumbai-400 416.

Sub: Response to the recommendation of the final Report by committee formed by NGT.

Ref: Your final report.

Dear Sir,

We are in receipt of your above referred report on 20-Mar-23. Our pointwise response / comments are given below–

SN	Point	Our submission
1.	The industry to explore effluent source reduction practices in nitrogen and phosphorous streams. Also, to carry out adequacy assessment of the ETP through a reputed Govt. Institute / Govt. Engg. Collage and accordingly augment the unit operations / unit processes of the ETP so as to achieve the MPCB prescribed discharge standards of TKN.	<p>Report of the joint committee in the matter of original application No. 589 of 2022 in compliance with order dt 16-Sep-22 of Hon'ble NGT (PB) regarding pollution problem in MIDC Taloja, Maharashtra – Page 24 of 39 - Table no. 20: Analysis of Results of Grab effluent samples of inlet of ETP and Final Outlet of ETP.</p> <p>We have observed titles of the columns i.e., “ETP outlet” got swapped with “ETP Inlet“. This can be understood from the actual values of the sample analysis reported. Hence considering that as typographical error – we conclude that our ETP outlet samples are well within the limits prescribed by the MPCB authorities.</p> <p>Parallel samples collected and analyzed at an independent MoEF approved laboratory are also here with enclosed Annexure-1 as evidence of proof that DFPCL sample demonstrates compliance to MPCB standards.</p> <p>However, we would like to submit our action plans for the given recommendations as follows:</p> <ol style="list-style-type: none"> 1. Solid Recovery Project with investment of Rs 20 crore : In this nutrient rich effluent (N & P) from AN & ANP plant will be treated through UF, RO, MEE to recover the nutrient and recycle the water. This project will help recycle about 700 CMD of water and about 7.5 MTPD of nutrient (N & P). The project will come in operation into by Sep-24. This project will significantly reduce the N and P both. <p>On the Adequacy assessment of ETP through reputed government institute, we have carried out adequacy assessment from IIT, Mumbai recently in Apr-22, copy of the same is attached as Annexure – 2. We have implemented key of the recommendations from the study effectively resulting in water conservation and saving.</p> <p>Following are ongoing project based on IIT study recommendations –</p>

FACTORY : Plot K-1, MIDC Industrial Area, Taloja 410 208, Dist. RAIGAD
Tel : + 91 22 6768 4000 Fax : + 91 22 2741 2413

CORPORATE OFFICE : Sai Hira, Survey No. 93, 25 / A1 and 25 / B1, CTS - 1130, Mundawa Ghorpadi Road, Mundawa, Pune - 411 036
Tel. : + 91 20 6645 8000 Web : www.dfpcl.com

CIN : L24121MH1979PLCO21360



SN	Point	Our submission
	of storage of different hazardous waste within concerned plant / process sheds. The industry should augment the existing hazardous waste storage shed of adequate capacity.	<ul style="list-style-type: none"> • Filters 30 No./A • Empty drums / barrels / liners 225 MTPA <p>Spent catalyst are generated during annual shutdowns only and are disposed-off. Used oil drums are stored near ammonia oil skimmer pit as central place with proper shed. These drums are picked on monthly basis by the recycler.</p> <p>For other major waste category is catalyst. Balance waste categories which are minor in quantity includes chemical drums, filters, contaminated cotton waste etc.</p> <p>For this we have centralized shed of about 10 X 10 m2. Additional shed of 10 X 10 m2. This expansion will be completed by Mar-24.</p>
5.	There are ornamental / aesthetic plants within the premises. Since plantation within the chemical unit plays different role hence suggested that the company shall consider gap plantation inside and along the boundary with suitable plants in consultation with Botany expert / forest department. The action plan with time schedule shall be submitted to MOEFCC / MPCB within a month from the receipt of the report	<p>We have total plants 13,809 inside our Factory premises, in which about 600 nos. are ornamental / aesthetic plants.</p> <p>We will do gap plantation as suggested with local species of trees during this year monsoon and complete total activity by Dec-23. Needful guidance will be taken from Maharashtra state – Forest Dept experts while selecting the tree species for gap plantation.</p> <p>In addition to this we have planned 22222 trees on 50 acre degraded forest land at Dhavdi Village located 8 km away from our complex as an added afforestation initiative. This is like additional 15% of GB development in addition to our 34%+ GB developed in and around our complex.</p>

Hope you will find our submission in line. Being largest and oldest organization in Taloja MIDC area, we are committed and own the responsibility for control of pollution for the protection of environment and community. As part of this commitment, we assure you that we will continue to run our plants and operate our processes including pollution control systems such that there will be no exceedance as per consented parameters.

Thanking you.

Yours Truly,

For Deepak Fertilisers and Petrochemicals Corporation Limited,

Dinesh Pratap Singh
EVP-Operations

o/c



DFPCL-K1/EHS/Env/2023-24 /05

26-07-2023

Sub-Regional Officer,
Maharashtra Pollution Control Board,
Raigad Bhavan, 7th floor,
CBD, Belapur, Navi Mumbai-400 416.

Sub: Response to the recommendation of the final Report by Committee formed by NGT vide its order dated 16.09.2022.

Ref: Your final report based on visit to our establishment on 07/12/2022 & 08/12/2022.

Dear Sir,

We are submitting the latest status of actions plans submitted wrt to the above final report submitted by the Hon'ble Joint Committee, in continuation with our previous submission dated 22nd March 2023.

SN	Point	Our submission
1.	The industry to explore effluent source reduction practices in nitrogen and phosphorous streams. Also, to carry out adequacy assessment of the ETP through a reputed Govt. Institute / Govt. Engg. Collage and accordingly augment the unit operations / unit processes of the ETP to achieve the MPCB prescribed discharge standards of TKN.	<p>Please refer to the referred report</p> <p>Table 20 in Page 24 of 39: - Analysis of Results of Grab effluent samples of inlet of ETP and Final Outlet of ETP.</p> <p>We observe that the titles of the columns, i.e., "ETP outlet" got swapped with "ETP Inlet" in the report. This can be noted from the actual values of the sample analysis reported. Considering the swapping as a typographical error – we request you to kindly treat that our ETP outlet samples are well within the limits as prescribed by the MPCB authorities.</p> <p>Parallel samples were collected during the Joint Committee visit and analysed at an independent MoEF approved laboratory is herewith enclosed Annexure-1 as evidence of proof that our Company's effluent sample demonstrates compliance to MPCB prescribed standards.</p> <p>However, we would like to submit our action plans for the given recommendations as follows: -</p> <ol style="list-style-type: none"> 1. Solid Recovery Project with investment of Rs 20 crore: In this nutrient rich effluent (N & P) from AN & ANP plant will be treated through UF, RO, MEE to recover the nutrient and recycle the water. This project will help recycle about 700 CMD of water and about 7.5 MTPD of nutrient (N & P). The project will come in operation into by Sep-24. This project will significantly reduce the TKN and P from the effluent (Annexure 2).

1055 Subor (Aug 23)

26/07/2023
राज्य प्रदूषण नियंत्रण मंडळ
महाराष्ट्र कायद्यालय नवी मुंबई
राज्य प्रदूषण नियंत्रण मंडळ
9 वा माळा, मंगर ११,
बेलापूर, नवी मुंबई - ४००६१६

FACTORY : Plot K-1, MIDC Industrial Area, Taloja 410 208, Dist. Raigad
Tel : +91 22 5068 4000

CORPORATE OFFICE : Sai Hira, Survey No. 93, 25 / A1 and 25 / B1, CTS-1130, Mundhwa Ghorpadi Road, Mundhwa, Pune - 411 036
Tel.: 020-6645 8000 Website : www.dfpc.com CIN : L24121MH1979PLCO21360



		<p>2. We have already Issued Purchase Orders to M/S. SSP Pvt Limited in this regard. We are herewith enclosing the Project Bar Chart for the same. Target Date to complete Sept. 24 (Annexure 3)</p> <p>On the Adequacy Assessment of ETP through reputed government institute, as informed in our letter dated 22.03.22 we have carried out Adequacy Assessment from IIT, (Annexure-4) Mumbai and we are currently implementing the recommendations from the study.</p> <p>Following are ongoing project based on IIT study recommendations.</p> <p>a) Optimization of DM water operations: Our major volume of water is used in DM water process. To optimize the DM plant operations, we started treating the MIDC water in raw water polishing unit before sending it to DM plant. This resulted in saving of 500 CMD water and contributed to a Reduction of regeneration cycle frequency to ¼ b. and reduction in use of chemicals for regeneration, thus resulted in reduction of ETP load & treatment chemicals – Status - Completed.</p> <p>b) <u>300 CMD phosphatic stream from IPA can be processed and further used in NPK manufacturing as feed water.</u></p> <p>This project is done at an investment of Rs 1.0 crore. This project was awarded to M/S. Thermax, India. Target date to complete by March 24. Enclosed copy of the work order (Annexure – 5)</p>
2	The industry should ensure periodic O&M of installed APCDs to the stacks of Boiler – D and HRSG – 2.	<ul style="list-style-type: none">• We reiterate that our Boiler D and Heat Recovery Steam Generator–2 (HRSG) are using natural gas which is the cleanest fuel that is available. In this regard the MoEF&CC vide their Gazette Notification dt. 29-Jan-18 has notified that the industrial boilers using Natural Gas as fuel need not monitor PM and should only conform to the stack height criteria notified vide G.S.R. 176(E), dt. 02-Apr-96. <p>Hence installation of Air Pollution Control Devices (APCD) not envisaged. However, the emission standard of 10 mg/Nm³ PM was mentioned by MPCB in their Consent dt. 20 Aug 2021.</p> <p>These stacks are continuously monitored to ensure that there is no emission from these stacks which will exceed the consented limits.</p> <p>To substantiate the same, we are attaching herewith MOEF approved 3rd party laboratory's monthly monitored reports as Annexure – 6, which reconfirms that PM emissions are well within the limits.</p>



3.	Industry shall consider construction of guard tank / pond for collection of storm water and its subsequent usage of storm water for the utility and ancillary activities.	<p><u>To revamp existing drains, i.e., storm drains and process drains.</u></p> <p>We have appointed M/s Tata Consulting Engineers (TCE) for re-designing the drain system, for which we have committed a financial investment of Rs 1.25 crore. Copy of work order is attached herein as Annexure-7. Based on the M/s TCE's project report recommendations we will be able to address issues. As our manufacturing complex is running with multiple plants and products, it is a challenge to execute this project and thus will take little longer to take care of complexities and every likely that monsoon may slow down the work by 4-5 months. We envisage to complete this project by March-25. Request you to kindly extend the completion and hope you will also understand and agree with us. Currently the TCE team is at site working on the project.</p>										
4.	Taking into consideration of safety and space congestion, the industry should store all hazardous wastes in a designated and covered common facility / shed instead of storage of different hazardous waste within concerned plant / process sheds. The industry should augment the existing hazardous waste storage shed of adequate capacity.	<p><u>Management of generated Hazardous Waste:</u></p> <p>We generate following category of hazardous waste with their consented quantities.</p> <table border="0"> <tr> <td>• Spent oil</td> <td>95MTPA</td> </tr> <tr> <td>• Spent Catalyst</td> <td>136 MTPA</td> </tr> <tr> <td>• Oil residue / rags</td> <td>3.9 MTPA</td> </tr> <tr> <td>• Filters</td> <td>30 No./A</td> </tr> <tr> <td>• Empty drums / barrels / liners</td> <td>225 MTPA</td> </tr> </table> <p>Spent catalyst are generated during annual shutdowns only and are disposed-off. Used oil drums are stored near ammonia oil skimmer pit as central place with proper shed. These drums are picked on monthly basis by the recycler.</p> <p>Balance waste categories which are minor in quantity includes chemical drums, filters, contaminated cotton waste etc.</p> <ul style="list-style-type: none"> • For this we already have a centralized shed of about 10 X 10 m2. We plan to develop an additional storage area of 10 X 10 m2 with an investment of Rs 0.28 Crore. The drawing for the same is enclosed as Annexure - 8. This expansion will be completed by Mar-24. 	• Spent oil	95MTPA	• Spent Catalyst	136 MTPA	• Oil residue / rags	3.9 MTPA	• Filters	30 No./A	• Empty drums / barrels / liners	225 MTPA
• Spent oil	95MTPA											
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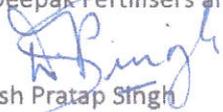
<p>5. There are ornamental / aesthetic plants within the premises. Since planation within the chemical unit plays different role hence suggested that the company shall consider gap planation inside and along the boundary with suitable plants in consultation with Botany expert / forest department. The action plan with time schedule shall be submitted to MOEFCC / MPCB within a month from the receipt of the report</p>	<p>We have total plants 13,809 inside our Factory premises, in which about 600 nos. are ornamental / aesthetic plants.</p> <p>We started gap planation as suggested with local species of trees with a financial commitment of Rs. 0.05 crore (approved budget) and will complete total activity by Dec-23. Letter written to Maharashtra state – Forest Dept experts for needful guidance in this regard attached herein as Annexure 9.</p> <p>In addition to this we have planted 22,222 trees on 50-acre degraded forest land at Village Dhavdi located 8 km away from our complex as an added afforestation initiative with a financial commitment of Rs. 1.82 crores. This is like additional 15% of GB development in addition to our 34%+ GB developed in and around our complex (Annexure 10).</p>
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Being largest and oldest organization in Talaja MIDC area, we are committed and own the responsibility for control of pollution for the protection of environment and community. As part of this commitment, we assure you that we will continue to run our plants and operate our processes including pollution control systems such that there will be no exceedance as per consented parameters and keep your office updated about the above developments.

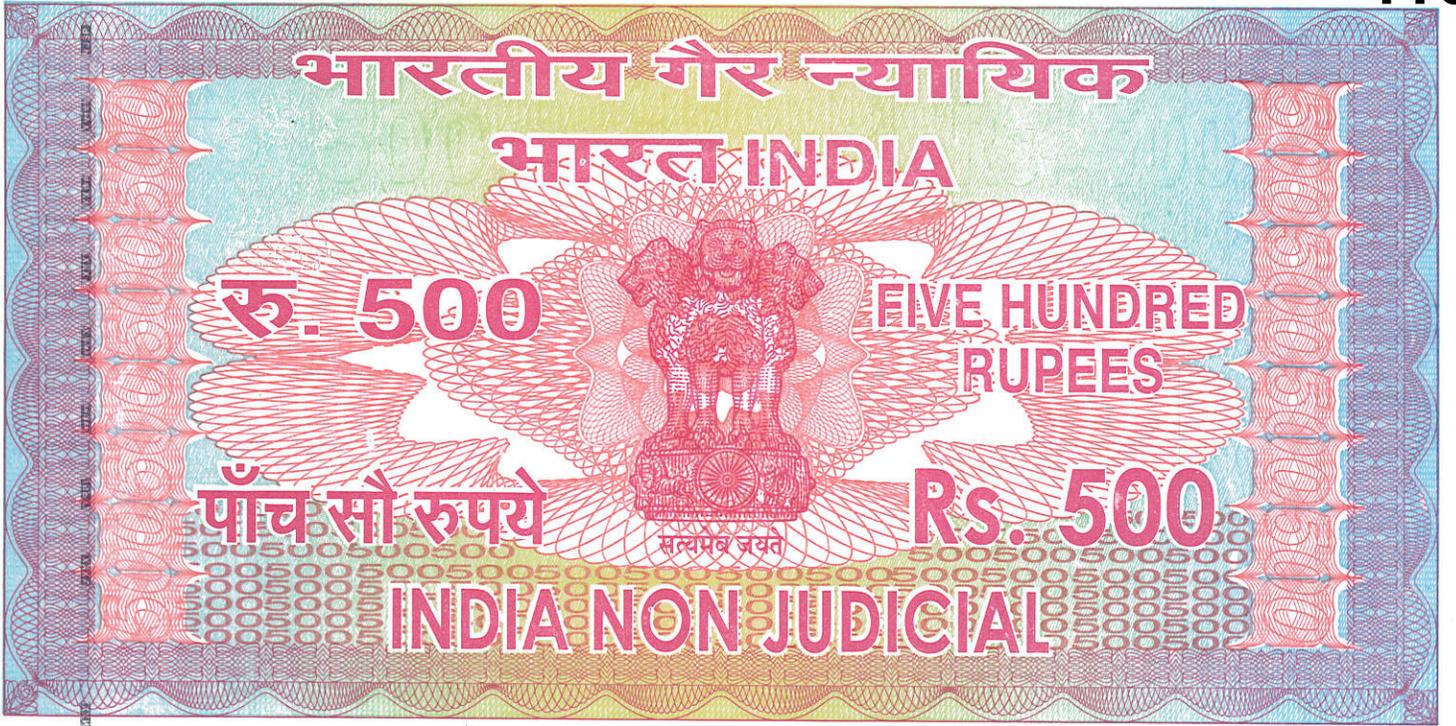
Thanking you.

Yours Truly,

For Deepak Fertilisers and Petrochemicals Corporation Limited,


Dinesh Pratap Singh
EVP-Operations

Encl.: - Annexures 1- 10

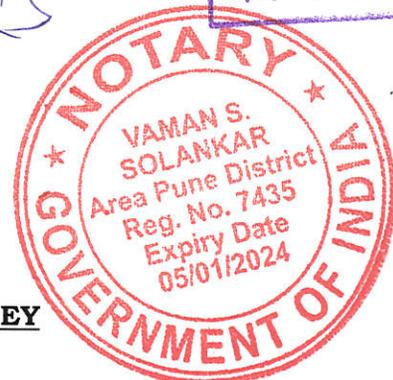
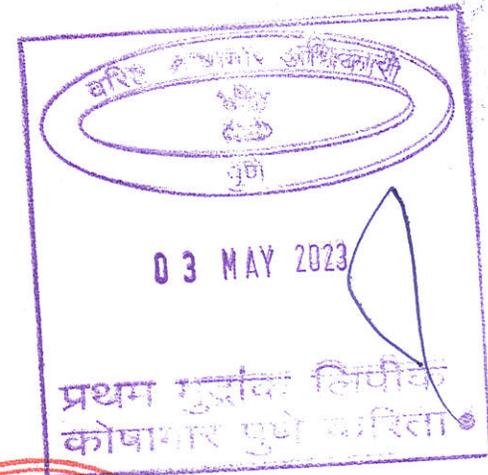


महाराष्ट्र MAHARASHTRA

2022

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 मुद्रांक विकत घेणाऱ्याचे नांव DEEPAK FERTILISERS
 पत्ता AND PETROCHEMICALS
 CORPORATION LIMITED
 दुसऱ्या पक्षकाराचे नांव Sai Hira, Survey No. 93, Mundhwa, Pune-411 036
 हस्त व्यक्तिचे नांव व पत्ता साशेस महेत
 किरण देवराम लडकते
 परवाना क्र. 2209924
 839, सोमवार पेठ, पुणे-११
 कारणासाठी ज्यांनी मुद्रांक खरेदी केले, त्यांनी त्याच कारणासाठी मुद्रांक
 खरेदी केल्यापासुन ६ महिन्यात वापरणे बंधनकारक आहे.

**POWER OF ATTORNEY**

TO ALL TO WHOM THESE PRESENTS SHALL COME, I, SAILESH C. MEHTA, THE CHAIRMAN AND MANAGING DIRECTOR OF DEEPAK FERTILISERS AND PETROCHEMICALS CORPORATION LIMITED, a Company incorporated under the Companies Act, 1956 having its registered office at Sai Hira, Survey no. 93, Mundhwa, Pune - 411036, Maharashtra (hereinafter called "the Company") SEND GREETINGS:

WHEREAS the Company is in business of manufacture of petrochemicals and having its works at Plot K 1 to K-6, MIDC Industrial Area, Talaja A.V. 410208, District Raigad, Maharashtra (said Plant).

AND WHEREAS the Board of Directors of the Company by a resolution passed in its meeting held on 13th November 2018 has granted Power of Attorney in my favour, which contains inter-alia the authority to substitute and delegate all or any of the powers and appoint any person(s) to act in my place in respect of the matters as detailed in the Deed of Power of Attorney dated 13th December 2018.

AND WHEREAS it is expedient to authorize Company's Executives to sign & submit various applications, statements, documents, letters, declarations, forms, affidavits, receipts, drawings/ plans, reports, sign agreements, non-disclosure agreements, confidentiality agreements, contracts, letters and such other papers from time to time, in connection with matters relating to establishment and operation of the said plant(s) and to represent on behalf of the Company before Electricity Board(s), M.I.D.C., CIDCO, Town Planning, Pollution Control Board(s), Govt. & Non-Govt. Authorities and other Statutory Authorities/ Bodies such as relevant thereto and the Rules made thereunder (said Purpose).

AND WHEREAS it is expedient to authorize and to represent on behalf of the Company for the aforesaid purpose and I am desirous to nominate, constitute and appoint **Shri Upendra Nath Mishra**, Asso. Vice President (Manufacturing), **Shri. Neti Subrahmanyam**, Associate Vice President (EHS), **Shri. Pankaj Paliwal**, Associate Vice President (Finance & Accounts) and **Shri. Suparas Jain**, Vice President (Corporate Finance) to be the lawful and true Attorneys for and on behalf of Company severally to do and perform various acts, matters, deeds and things, or any of them, in connection with the above said purpose for the abovementioned plants, that is to say:

1. To apply for and obtain licenses, permissions and other approvals for the Company as applicable under all relevant statutes for the said plants & said purpose, in the interest of the Company.
2. To sign & submit applications, documents, forms, plans for approval, affidavits on behalf of the Company under relevant Statutes (Both Central and State) and Rules thereunder, in the interest of the Company.
3. To obtain necessary permission from the Authorities concerned (Both Central and State) for and on behalf of the Company and sign the relevant forms, challans, registers, receipts, applications, affidavits, deeds and such other documents for the deposit or clearance of materials under relevant Laws, in the interest of the Company.
4. To sign and submit all Documents, Applications, Statements, Accounts, Returns, Forms, Affidavits, Indemnities, Replies to Notices other relevant correspondence, etc. in connection with the above on behalf of and for the benefit of the Company.

5. To declare the value of the project or goods and to file Declarations and to deposit the money in the name of the Company with Authorities for the benefit of the Company.
6. To appear before any Authority (both Central & State) for the purposes of any matter relating to the approval, license, registration, permissions, declaration of value or any other proceedings with the same, in the interest of the Company.
7. To appear before Authorities in adjudication matters and to give evidence on behalf of the Company along with the person authorized for the said purpose, in the interest of the Company.
8. To pay fees, taxes, rates, charges, assessments, levies, expenses and all other payments and the outgoing whatsoever due (statutory dues) and payable or to become due and payable for and on behalf of the Company, in the interest of the Company.
9. To sign & submit Agreements, Contracts, MOU's, Contracts, Letter of Intent, Letters, Non-Disclosure Agreements (NDA), Confidentiality Agreements (CA) etc., subject to clearance of legal department and approval of Management, in the interest of the Company.
10. To appear and represent the Company before any Courts (Civil/ Criminal), Tribunal all Judicial and Quasi-Judicial forums and also High Courts & Supreme Court, in the interest of the Company.
11. To engage or appoint advocate/ counsels/ solicitors to represent the Company and to sign Vakalatnama/ Letter of Authority, petition, applications, forms, affidavits etc. for the purpose relating to and connected with the above said on behalf of the Company and to do all other acts that may be necessary for the proper completion of the work assigned by me to my attorney, in the interest of the Company.
12. To sign, verify, submit Court applications, papers, complaints, complaints, documents, affidavits etc. in connection with any proceedings in such cases. To file/ defend any application/ petition/ complaint filed by the Company and against the Company. To give evidence (oral or written) on oath, file affidavits and also to admit/deny the documents, in the interest of the Company.
13. And to do all other acts that may be necessary for the proper completion of the said Purpose/ work assigned by me to my attorney from time to time, in the interest of the Company.
14. From time-to-time substitute and appoint any person(s) to act under or in the place of the said Attorney in respect of all or any of the matters as aforesaid and to revoke such substitution or appointment once the matter for which the substitution is made is complete, in the interest of the Company.




AND GENERALLY to do and perform or cause to be done and performed all acts, matters and things in relation to the premises as fully and effectually in all respects as the Company itself could do or caused to be done by or under the law by these presents and I do hereby ratify and confirm for the Company and its successors and assigns, covenants to ratify and confirm all and for whatsoever the said Attorney or his substitute(s) shall lawfully do or cause to be done in or about the premises by virtue of these presents.

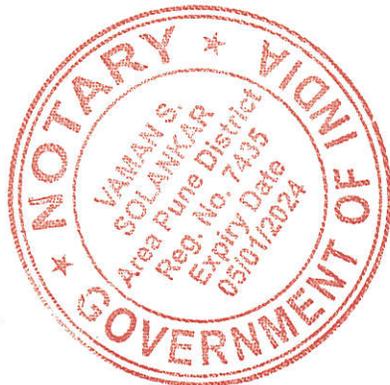
This Power of Attorney is valid for a period of one (1) year from the date of execution.

IN WITNESS WHEREOF I have signed this deed on this 15th day of May, 2023.

Gu

SIGNED AND DELIVERED BY SHRI. SAILESH C. MEHTA, CHAIRMAN AND MANAGING DIRECTOR AND CONSTITUTED ATTORNEY FOR DEEPAK FERTILISERS AND PETROCHEMICALS CORPORATION LIMITED, ON THIS 15th DAY OF MAY, 2023.

Sailesh C. Mehta



BEFORE ME

[Signature]

VAMAN S. SOLANKAR
NOTARY
GOVT. OF INDIA
Reg. No. 7435

15 MAY 2023

Noted & Registered
at. Sr. No. 490/2023

